

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 3140#

ANSWERED ON 27.03.2025

WOMEN JUDGES IN HIGH COURTS

3140#. SHRI SANJAY SINGH:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the number of women Judges in the High Court, State-wise;
- (b) whether the ratio of women Judges to the male Judges is lopsided, if so, the steps taken by Government to increase the number of women Judges; and
- (c) the number of women Judges from minority communities in the above Courts, whether any special provision is being made for the appointment of women Judges from minority communities, if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c):The number of women Judges in the High Courts is at Annexure. Appointment of Judges to the Supreme Court and High Courts is made under Articles 124, 217 and 224 of the Constitution of India, which do not provide for reservation for any caste or class of persons. Therefore, category-wise data pertaining to representation of minorities among the Judges of Supreme Court and the High Courts is not centrally available.

As per the Memorandum of Procedure (MoP), the responsibility for initiation of proposals for appointment of Judges in the Supreme Court vests with the Chief Justice of India, while the responsibility for initiation of proposals for appointment of Judges in the High Courts vests with the Chief Justice of the concerned High Court. However, the Government is committed to enhancing social diversity in judiciary and has been requesting the Chief Justices of High Courts that while

sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in the appointment of Judges in High Courts. Only those persons who are recommended by the Supreme Court Collegium, are appointed as Judges of the Supreme Court and High Courts.

ANNEXURE**(As on 24.03.2025)**

Sl. No.	Name of High Court	Number of Women Judges
1.	Allahabad	3
2.	Andhra Pradesh	5
3.	Bombay	11
4.	Calcutta	8
5.	Chhattisgarh	1
6.	Delhi	8
7.	Gauhati	4
8.	Gujarat	8
9.	Himachal Pradesh	1
10.	J&K and Ladakh	2
11.	Jharkhand	1
12.	Karnataka	8
13.	Kerala	4
14.	Madhya Pradesh	1
15.	Madras	13
16.	Manipur	1
17.	Meghalaya	0
18.	Orissa	1
19.	Patna	2
20.	Punjab & Haryana	13
21.	Rajasthan	3
22.	Sikkim	1
23.	Telangana	10
24.	Tripura	0
25.	Uttarakhand	0